

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
(through web-based video conferencing platform)**

Item 22

CP(IB) No. 286/Chd/J&K/2019

Under Section 7 IBC 2016

In the matter of:-

Seema Mehta & Ors.

... Petitioner/ Financial Creditor

Vs.

Nectar Commercial Estates Ltd.

...Respondent/ Corporate Debtor

Present through Video Conferencing:

Mr. Krishan Kant, Advocate for the petitioner.

Right to file reply of respondent- corporate debtor has already been forfeited vide order dated 06.02.2020.

Compliance of the last order has not been made. Let the same be made within two weeks. List on 02.11.2022 for arguments.

-sd-

**(Subrata Kumar Dash)
Member (Technical)**

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**(Harnam Singh Thakur)
Member (Judicial)**

September 27, 2022

SM